

(a) whether the FICCI has submitted a short term export to Government to boost exports by about Rs. 2,000/- crores within the next two-three years ;

(b) if so, the details thereof ; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) Yes, Sir.

(b) and (c) . The sectors identified by the FICCI are :

(i) Handtools, (ii) Machine tools, (iii) Commercial vehicles, (iv) Transmission line towers, (v) Computer software, (vi) Automotive Tyres, (vii) Processed foods, (viii) Leather and leather products (ix) Readymade garments. This plan was discussed with President, FICCI. These sectors/products are included in the thrust areas identified, already. Several measures have already been taken to promote their exports. The Federation has been requested to submit specific proposals and detailed schemes, if any.

Legislation for Speedy Recovery of Bank Dues

250. SHRI ANAND SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government are considering a proposal to enact legislation to help banks to speed up recovery of their dues ;

(b) if so, by when such a legislation is likely to be brought up ; and

(c) the circumstances necessitating such a legislation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). A proposal for bringing forward a Special Recovery Legislation to expedite the recovery of the dues of banks and financial institutions, is under consideration of the Government. All aspects of the matter are being examined.

News Item Captioned "U.S. Naval Destroyers Arrive in Colombo"

251. SHRI ANAND SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news report appearing in "The Hindustan Times" dated 26 June, 1986, that two U.S. destroyers had arrived at Colombo Port carrying 475 U.S. Naval personnel ; and

(b) if so, Government's reaction thereto in the context of India's efforts to bring about a political solution of the ethnic Tamils' problem in Sri Lanka and the prospects of peace in the sub-continent?

THE MINISTER OF EXTERNAL AFFAIRS AND MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) Government are aware of the news item which appeared in the Hindustan Times of 26th June, 86 regarding visit of 2 U.S. Naval vessels to Colombo from June 24th to 27th.

(b) Government are concerned at the presence of super power naval vessels in the Indian Ocean area. Our concern over foreign "defence presences" close to our border has been stated by Prime Minister in Parliament. We have also expressed concern at outside interference in the Sri Lanka crisis which can only heighten tension in the area and hinder progress towards a negotiated political settlement.

RE-Imbursement of Expenses for Medical Treatment to Employees of STC/MMTC

252. SHRI ANAND SINGH : Will the Minister of COMMERCE be pleased to state :

(a) the amount paid to employees of the State Trading Corporation and the MMTC towards medical re-imburement during 1983-84, 1984-85, 1985-86 and 1986-87 so far ;

(b) whether it is a fact that the employees in collusion with the medical officers and chemists ; draw huge sums, purchasin

cosmetics, toiletry detergents and items unconnected with medical treatment or ailments ; and

(c) the steps contemplated to prevent this drain upon public funds by these unscrupulous elements?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): (a) The total expenditure incurred towards medical reimbursement on the employees of STC and MMTC from 1983-84 onwards is given below :—

	(Rs. in the lakhs)	
	STC	MMTC
1983-84	67.04	69.04
1984-85	66.25	90.22
1985-86	74.41	115.94
1986-87	15.77	Figures not computed
	(upto June, 1986)	so far.

The expenditure covers direct settlement of bills of chemists and doctors and reimbursement to employees for hospitalisation and clinical tests.

(b) No proven case of misuse has come to the notice of MMTC. In the case of STC, the misuse of medical facilities by one employee came to light recently and disciplinary action has been initiated against him.

(c) Both STC and MMTC have taken adequate steps to exercise control on medical expenditure of their employees and to ensure that there is no misuse of medical facilities. Expenditure on the scheme is reviewed periodically and where the medical expenditure on a particular employee is found consistently on the high side, appropriate action including suspension of medical facilities is taken. Where, as a result of review, authorised medical attendants are found to be indulging in irregularities, action to depanel them is also taken, from time to time.

Plan to Promote Tourism in Andhra Pradesh During Seventh Plan

253. SHRI C. MADHAV REDDI:

SHRI BHATTAM SRI RAMA MURTY :

Will the Minister of TOURISM be pleased to state :

(a) whether any perspective plan has been formulated to develop and promote tourism in Andhra Pradesh during the Seventh Five Year Plan;

(b) if so, the details thereof ;

(c) whether any proposals were received from the State Government in this regard; and

(d) if so, the details thereof?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b). Under State Tourism Sector, the Planning Commission has approved Rs. 220.00 lakhs during the 7th Five Year Plan for the development of tourism in Andhra Pradesh. The plan includes production of tourist literature, celebration of fairs and festivals of tourist importance, development of Buddhist centres, beach tourism, provision of accommodation facilities and other tourist infrastructural facilities.

(c) and (d). On request of the State Govt., the Central Department of Tourism has sanctioned the following projects during 1985-86:

Name of the Scheme	(Rs. in lakhs)	
	Amount sanctioned	Amount advanced
(1) Boats for Hussain-sagar, Hyderabad, Ramappa and Pakhal lakes.	5.30	4.75
(2) Way-side facilities with accommodation at Lepakshi	16.08	4.00